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(b) if so, the salient features of the system; and

(c) by when the final decision is likely to be taken?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT. JAI NARAIN PRASAD NISHAD): (a) and (b) Yes, Sir. The Government have notified rule entitled "Chemical Accidents (Emergency Planning, Preparedness, and Response) Rules, 1996" for management of chemical accidents in the country. According to the provision under Rule-4, initiatives have been taken by the Central Government to set up a Crisis Alert System. The salient features of the system are as follows:

- (i) to set up a functional Control Room at the central level alongwith an information networking system with the State and District Control Rooms;
- (ii) to furnish the Control Room with the information, namely major accidents hazard installations in the country, major chemical accidents in chronological order, list of members of the Central, State and District Crisis Groups and databases on hazardous chemicals;
- (iii) to appoint adequate staff and experts to man the functional Control Room; and
- (iv) to take measures to create awareness among the public with a view to preventing chemical accidents.
- (c) Does not arise.

Issue of DMS Milk Home Delivery Licences

2346. SHRI SANJAY DALMIA: Will the Minister of ANIMAL HUSBANDRY AND DAIRYING be pleased to state:

(a) whether Government issue Home Delivery Licences for milk under the Delhi Milk Scheme (DMS);

(b) if so, the criteria fixed thereof; and

(c) the number of licences issued so far under this scheme?

THE MINISTER OF STATE OF THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING (DR. RAGHUVANSH PRASAD SINGH): (a) and (b) The Delhi Milk Scheme (DMS) issues Home Delivery Cards. These cards are issued only to physically handicapped persons, widow, students and persons with monthly income of below Rs. 300/-.

(c) At present there are 2783 Home Delivery Card holders.

Implementation of CLC's Orders

2347. SHRI E. BALANANDAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Chief Labour Commissioner (CLC) passed an order on 20.1.88 upholding the contention of contract labourers employed by M/s. Harihar Cooperative Labour Contract Society, Khurda Road, Orissa, for parity of wages and-other service conditions with the regular railway employees;

(b) whether the High Court of Orissa and the Supreme Court had dismissed the Writ application and SLP of Union Government respectively against the CLC's orders;

(c) if so, whether the Railways have implemented the CLC's orders;

(d) if not, the reasons therefor;

(e) whether any action is being taken to implement the CLC's orders; and

(f) if so, the facts in detail?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN): (a) to (f) The information is being collected and will be laid on the table of Sabha.

गैर-हिन्दी भाषी राज्यों में हिन्दी को बढावा देना

2348. श्रीमती मालती फर्मा: क्या भानव संसाधन विकास मंत्री यह बताने की कृषा करेंगे कि:

(क) क्या सरकार के पास गैर-हिन्दी भाषी राज्यों में हिन्दी को बढावा देने की कोई योजना है;

(ख) यदि हां, तो उसका ब्यौरा क्या है;

(ग) क्या सरकार राज्य सरकारों को यह योजना चलाने के लिए वित्तीय सहायता प्रदान करती है; और